GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO.1047 TO BE ANSWERED ON 12th DECEMBER, 2023

SEPARATE LAW FOR NUTRACEUTICALS IN THE COUNTRY

1047. SHRI A. D. SINGH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether, in view of the growing overlap among conventional food, food supplements and pharmaceutical, there is a need to have a separate law for nutraceuticals in the country;
- (b) if so, whether Government intends to frame a law on nutraceutical; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (c): Nutraceuticals are covered under the Food Safety and Standards Act, 2006. Therefore, no separate law for nutraceuticals is required in the country.
